

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**IA NO. 218 OF 2019 IN**  
**DFR NO. 700 OF 2019**

**Dated: 20<sup>th</sup> February, 2019**

**Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member**  
**Hon'ble Mr. Ravindra Kumar Verma, Technical Member**

**In the matter of:**

**Bangalore Electricity Supply Company Limited**

**.... Appellant(s)**

**Vs.**

**Kudgi Transmission Limited & Anr.**

**.... Respondent(s)**

Counsel for the Appellant (s) : Mr. Balaji Srinivasan  
Mr. Siddhant Kohli

Counsel for the Respondent (s) : Mr. Alok Shanker  
Mr. Mahip Singh for R-1/Caveator

**ORDER**

**(IA No. 218 of 2019 – For Urgent Listing)**

The learned counsel, Mr. Siddhant Kohli, appearing for the Appellant submitted that, the instant application filed by the Appellant for urgent listing may kindly be dismissed as not pressed.

Submission of the counsel for the Appellant, as stated supra, is placed on record.

In the light of the submission of the counsel for the Appellant, the instant IA filed by the Appellant for urgent listing is dismissed as not pressed.

**DFR NO. 700 OF 2019**

Registry is directed to number the Appeal and list the matter for admission on **06.03.2019** in the event defects are cured by the counsel for the Appellant.

**(Ravindra Kumar Verma)**  
**Technical Member**

*vt/pk*

**(Justice N.K. Patil)**  
**Judicial Member**